

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2529
ANSWERED ON 13.03.2025**

IMPLEMENTATION OF THE REVAMPED DISTRIBUTION SECTOR SCHEME

†2529. SHRI ANIL FIROJIYA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether new transformers, grids and construction of lines are being monitored through third-party audits under the Revamped Distribution Sector Scheme (RDSS) and if so, the way by which it is being implemented;**
- (b) the details of the agencies appointed to conduct third-party audits under the said scheme and the mechanism has been adopted for their selection in a transparent manner;**
- (c) whether involvement of local representatives have been ensured in the process relating to transformers and grids under the RDSS and if not, the reasons therefor; and**
- (d) whether the Government has a plan to co-ordinate with the public representatives in the entire process to ensure the local requirements and problems?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a): Yes. There is a mechanism for Concurrent Quality monitoring under Revamped Distribution Sector Scheme (RDSS) which is being implemented by the Nodal Agencies i.e., REC Ltd. and Power Finance Corporation Ltd. through Third-Party Quality Monitoring Agency (TPQMA) which is in addition to quality checks and processes followed by DISCOMs.

The guidelines for Quality Monitoring by Nodal agencies through TPQMA for distribution infrastructure works (including new transformers, HT/LT lines, power substations etc.), is approved by the Monitoring Committee of RDSS. The Third-Party Quality Monitoring Agencies are responsible for carrying out (i) Material Inspection and (ii) Field inspection.

(b): The details of agencies appointed for third party quality monitoring of RDSS is attached at Annexure. These agencies have been appointed through a single-stage two-Part bid process conducted in e-tendering mode on the Government e-Marketplace (GeM) Portal.

(c) & (d): Yes, the Ministry of Power has constituted "District Electricity Committee" (DEC) on 16.09.2021 to review and coordinate overall development of power supply infrastructure in the district in accordance with the schemes of Government of India. The composition of DEC includes the Members of Parliament (MPs), the Member of Legislative Assembly (MLAs), the District Collector, Chairperson/ President of the District Panchayat, and most senior representatives of Central Public Sector Undertakings (CPSUs) of the Ministry of Power located in the concerned District or their nominated officials and Chief Engineer/ Superintending Engineer of the Distribution Company (DISCOM)/ Power Department (PD). States have been advised to conduct meetings on regular basis.

ANNEXURE

ANNEXURE REFERRED IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 2529 ANSWERED IN THE LOK SABHA ON 13.03.2025

List of Third-Party Quality Monitoring Agencies under RDSS

TPQMA Agency	States/UT for which the TPQMA is appointed
M/s Wapcos Ltd.	Madhya Pradesh, Andhra Pradesh, Puducherry
M/s RITES Ltd.	Himachal Pradesh, Uttarakhand, Kerala
National Power Training Institute	Tamil Nadu, Jammu & Kashmir, Ladakh, Manipur
M/s Voyants Solutions Pvt. Ltd	Jharkhand, Gujarat, Haryana, Punjab, Delhi, Uttar Pradesh, Goa, Mizoram, Rajasthan, Tripura, Chhattisgarh
M/s Mercados Energy Markets India Pvt Ltd.	Maharashtra, West Bengal, Assam, Arunachal Pradesh, Andaman & Nicobar Islands
N Arc Consulting Enggpluss Pvt Ltd	Bihar, Meghalaya, Nagaland, Sikkim
